



ABSTRACT

Labour – The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982) –The Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994 – Amendment to Schemes - Notified.

LABOUR AND EMPLOYMENT (I2) DEPARTMENT



G.O. (Ms). No. 108

W4/19655/14

Dated:07.09.2018
விளம்பி, ஆவணி 22,
திருவள்ளூர் ஆண்டு 2049

Read:

From the Commissioner of Labour, Letter No.W1/19655/2014,
Dated 16.05.2017.

ORDER:-

The appended Notification will be published in the Tamil Nadu Government Gazette. The Works Manager, Government Central Press, Chennai-600 079 is requested to send ten copies of the Gazette to the Government and ten copies to the Commissioner of Labour, Chennai-600 006, directly.

2. The Director, Tamil Development and Information (Translations) Department, Secretariat, Chennai-600 009 is requested to send the Tamil translation of the Notification to the Works Manager, Government Central Press, Chennai-600 079 for publication in the Tamil Nadu Government Gazette.

(By Order of the Governor)

Sunil Paliwal
Principal Secretary to Government.

To

The Works Manager, Government Central Press, Chennai- 600 079. (2 Copies)
(for publication of the notification in the Tamil Nadu Government Gazette)

The Director, Tamil Development and Information (Translations) Department,
Chennai-600 009. (2 Copies)

✓ The Commissioner of Labour, Chennai-600 006.

P.T.O.

The Secretary, Tamil Nadu Construction Workers Welfare Board, Chennai-600 034.

Copy to:

The Law Department, Chennai – 600 009.

The Senior Personal Assistant to Hon'ble Minister for Labour, Chennai-600 009.

The Private Secretary to the Principal Secretary to Government,
Labour and Employment Department, Chennai-600 009.

The Labour and Employment (OP II) Department, Chennai-600 009. (2 Copies)
SF/SC/CC for file (C.No.9833/12/2017)

//Forwarded by Order//

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செ. அமரமுகி
10/9/18

Section Officer.

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10/9/18

ANNEXURE.
NOTIFICATION.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994, namely:-

AMENDMENTS.

In the said Scheme,-

(1) in clause 8, after sub-clause (2), the following sub-clause shall be added, namely,-

“(3) The Board and the Labour Officer (Social Security Scheme) of the respective district shall maintain a Register of Members in Form AA in Schedule II. ”;

(2) in schedule II ,-

(i) in FORM- A, under the heading “APPLICATION FOR REGISTRATION”, for item “1. Name of the Worker”, the following shall be substituted, namely:-

“1 (a) Name of the worker :

(b) Sex :

M	F	TG
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(c) Religion :

(d) Caste :

(e)Category :

SC	ST	MBC	BC	OC
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P.T.O.

(ii) after Form-A, the following Form shall be inserted, namely,-

“FORM-AA
[See clause 8(3)]
REGISTER OF MEMBERS

Serial Number	Name of the construction worker	Sex	Religion	Caste	Category	Name and address of the establishment	Date of Registration	Registration Number
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

(iii) in FORM-J, under the heading “IDENTITY CARD”, for item “1. Name of the registered manual worker”, the following shall be substituted, namely:-

- “1 (a) Name of the worker :
- (b) Sex :

M	F	TG
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- (c) Religion :
- (d) Caste :
- (e)Category :

SC	ST	MBC	BC	OC
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Sunil Paliwal
Principal Secretary to Government.

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①. அனந்தாம்பா
10/9/18
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10/9/18
Section Officer.